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Title: Specific Relief (Amendment) Bill, 2017 (Bill Passed).

HON. SPEAKER: The House will now take up item no. 16 –

Shri P. P. Chaudhary.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P.P. CHAUDHARY): I beg to move:

“That the Bill further to amend the Specific Relief Act, 1963, be taken into consideration”

HON. SPEAKER: The question is:

“That the Bill further to amend the Specific Relief Act, 1963, be taken into consideration.”

*The motion was adopted.*

HON. SPEAKER: The House will now take up clause by clause consideration.

The question is:

“That clause 2 stand part of the Bill.”

*The motion was adopted.*

*Clause 2 was added to the Bill.*

**Clause 3**

**Substitution of New Section  
for section 10**

HON. SPEAKER: Shri N. K. Premachandran, are you moving amendment No. 4?

SHRI N.K. PREMACHANDRAN : Madam, I am moving the amendment.

I beg to move:

Page 1, line 14, --

*for* “subject to the provisions contained”

*substitute* “with respect to the subjects not specifically covered”. (4)

HON. SPEAKER: I shall now put amendment No. 4 to clause 3 moved by Shri N. K. Premachandran to the Vote of the House.

*The amendment was put and negatived.*

HON. SPEAKER: The question is:

“That clause 3 stand part of the Bill.”

*The motion was adopted.*

*Clause 3 was added to the Bill.*

**Clause 4**

**Amendment of Section 11**

HON. SPEAKER: Shri N. K. Premachandran, are you moving amendment No.5?

SHRI N.K. PREMACHANDRAN : I beg to move:

Page 2, line 2, ---

*after* “contract shall”

*insert* “, in the discretion of the Court”. (5)

HON. SPEAKER: I shall now put amendment No. 5 to clause 4 moved by Shri N. K. Premachandran to the Vote of the House.

*The amendment was put and negatived.*

HON. SPEAKER: The question is:

“That clause 4 stand part of the Bill.”

*The motion was adopted.*

*Clause 4 was added to the Bill.*

**Clause 5                      Substitution of New Sections  
for section 14**

HON. SPEAKER: Shri Premachandran, are you moving amendment No. 6 to clause 5?

SHRI N.K. PREMACHANDRAN : Madam, I am moving the amendment. I beg to move:

Page 2, *omit* lines 5 to 13. (6)

HON. SPEAKER: I shall now put amendment No. 6 to clause 5 moved by Shri N. K. Premachandran to the Vote of the House.

*The amendment was put and negatived.*

HON. SPEAKER: The question is:

“That clause 5 stand part of the Bill.”

*The motion was adopted.*

*Clause 5 was added to the Bill.*

*Clause 6 was added to the Bill.*

### **Clause 7**

### **Amendment of Section 16**

HON. SPEAKER: Shri Premachandran, are you moving amendment No. 7 to clause 7?

SHRI N.K. PREMACHANDRAN : Madam, I beg to move:

Page 2, line 44,---

*omit* “must”. (7)

HON. SPEAKER: I shall now put amendment No. 7 to clause 7 moved by Shri N. K. Premachandran to the Vote of the House.

*The amendment was put and negatived.*

HON. SPEAKER: The question is:

“That clause 7 stand part of the Bill.”

*The motion was adopted.*

*Clause 7 was added to the Bill.*

*Clause 8 was added to the Bill.*

**Clause 9                      Amendment of Sub-heading  
under chapter II**

HON. SPEAKER: Shri N. K. Premachandran, are you moving amendment No.8 to clause 9?

SHRI N.K. PREMACHANDRAN : Madam, I beg to move:

Page 3, line 7,---

*before* “Substituted performance of the contracts, etc.”

*insert* “Discretionary powers of the Court and”. (8)

HON. SPEAKER: I shall now put amendment No. 8 to clause 9 moved by Shri N. K. Premachandran to the Vote of the House.

*The amendment was put and negatived.*

HON. SPEAKER: The question is:

“That clause 9 stand part of the Bill.”

*The motion was adopted.*

*Clause 9 was added to the Bill.*

**Clause 10      Substitution of New Sections  
for section 20**

HON. SPEAKER: Shri N. K. Premachandran, are you moving amendment Nos. 9 to 14 to clause 10?

SHRI N.K. PREMACHANDRAN : Madam, I beg to move:

Page 3, *for* lines 14 and 15,---

*substitute* “court of law”. (9)

Page 3, line 20,---

*for* “by a third party or by his own agency”  
*substitute* “through court of law”. (10)

Page 3, line 23,---

*for* “third party or by his own agency”  
*substitute* “court of law and the court of law  
has awarded the cost”. (11)

Page 3, *omit* lines 24 to 27. (12)

Page 3, line 30,---

*after* “granted by a court”  
*insert* “against the Central Government or a  
State Government”.  
(13)

Page 3, line 31,---

*after* “infrastructure project”

*insert* “directly implemented by the Central Government or a State Government without private participation”. (14)

HON. SPEAKER: I shall now put amendment Nos. 9 to 14 to clause 10 moved by Shri N. K. Premachandran to the Vote of the House.

*The amendment was put and negatived.*

HON. SPEAKER: The question is:

“That clause 10 stand part of the Bill.”

*The motion was adopted.*

*Clause 10 was added to the Bill.*

*Clauses 11 to 14 were added to the Bill.*

## **Clause 1**

## **Short title and commencement**

HON. SPEAKER : Hon. Minister may now move amendment No. 2.

*Amendment made:*

Page 1, line 3,---

*for* “2017”.

*substitute* “2018”.

(2)

(SHRI P. P. CHAUDHARY)

HON. SPEAKER: Shri N. K. Premachandran, are you moving amendment No.3 to clause 1?

SHRI N.K. PREMACHANDRAN : Madam, I beg to move:

Page 1, *for* lines 5 to 7, *substitute---*

“in the Official Gazette, appoint”. (3)

HON. SPEAKER: I shall now put amendment No. 3 to clause 1 moved by Shri N. K. Premachandran to the Vote of the House.

*The amendment was put and negatived.*

HON. SPEAKER: The question is:

“That clause 1, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 1, as amended, was added to the Bill.*

### **Enacting Formula**

*Amendment Made:*

Page 1, line 1,--

*for* “Sixty-eighth”

*substitute* “Sixty-ninth” (1)



(Shri Ravi Shankar Prasad)

HON. SPEAKER: The question is:

“That the Enacting Formula, as amended, stand part of the Bill.”

*The motion was adopted.*

*The Enacting Formula, as amended, was added to the Bill.*

*The Long Title was added to the Bill.*

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD) : Madam Speaker, I beg to move:

“That the Bill, as amended, be passed.”

HON. SPEAKER: The question is:

“That the Bill, as amended, be passed.”

*The motion was adopted.*

HON. SPEAKER: The House stands adjourned to meet again on Friday, the 16<sup>th</sup> March, 2018, at 11 a.m.

**12 27 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock*

*on Friday, March 16, 2018/Phalguna 25, 1939 (Saka).*

